

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. (Cvl.) Case No. 739 of 2019

Anup Chandra Mishra

... .. **...Petitioner**

-Versus

1. The State of Jharkhand
2. The State of Jharkhand, through Sri Amrendra Pratap Singh, the Secretary, Secondary Education, Human Resources Development Department, Dhurwa, Ranchi
3. Sri Uma Shankar Singh, the Director, Secondary Education, Human Resources Development Department, Dhurwa, Ranchi
4. Sri Mahip Kumar Singh, the Secretary, Jharkhand Academic Council, Tata Road, Gyandip Complex, Ranchi
5. Sri Mahesh Prasad Singh, District Education Officer, Deoghar
6. Sri Bidur Kumar Dwivedi, Head Master, Ram Yasho Rai Sanskrit High School, Madhupur, Deoghar

.... **...Opposite Parties**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioners	:	Mr. Mohan Kr. Dubey, Advocate
For the O. Party-State	:	Mr. Munna Lal Yadav, SC (L & C)-III
For the JAC	:	Mrs Richa Sanchita, Advocate
For the O.P. No.6	:	Mr. U.K. Choubey, Advocate

11/ 10.09.2021 Learned counsel for the opposite party-State submits that order of this Court dated 17.12.2018 passed in W.P.(S) No.573 of 2016 has already been complied with as already the joining of the petitioner has been accepted and as such, substantial compliance has been done. So far as salary part is concerned, the same has been paid by the School concerned itself as it is the non-Government Aided School, which is operated by the Managing Committee and salary and other emoluments are paid by the Management itself.

In view of the submissions of the parties, it appears that already substantial compliance has been done. Since there is substantial compliance of the order of this Court, contempt application is **dropped**.

(Dr. S.N. Pathak, J.)

punit/-